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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 83-A/2016 with TP No. 83/397-398/NCLT/AHM/2016 (New)
CA No. 259/2014 with CP No. 76/397-398/CLB/MB/2014 (Old)

Coram:

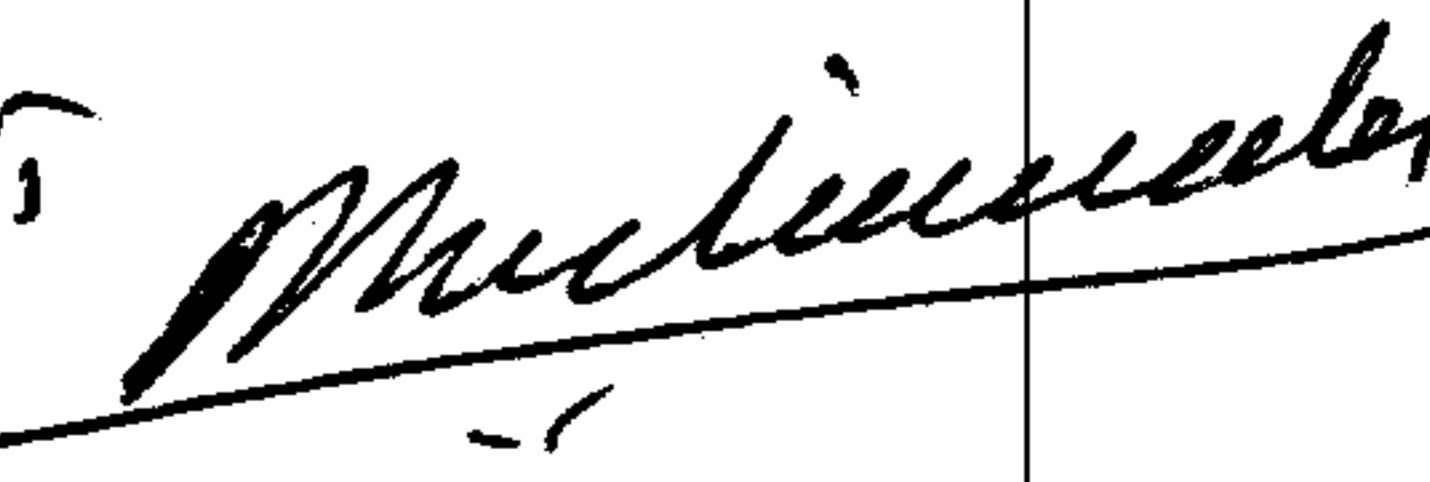
**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Sheela Chandrakant Shah & Ors.
V/s.
Daudayal Hotels Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT No. 142.	
2.	KETAN B. JAIN	ADVOCATE	PETITIONER	12.12.2017 on behalf of Advocate Kailash Jethmalani

ORDER

Learned Advocate Mr. Ketan Jain i/b Learned Advocate Mr. Kailash Jethmalani present for Petitioners. Learned Advocate Mr. Pavan Godiawala present for Respondents no. 1 and 2. None present for Respondents no. 3 to 8.

Learned lawyer appearing on behalf of petitioner namely Mr. Ketan Jain submitted that his senior lawyer Mr. Kailash Jethmalani has undergone angioplast hence, not in a position to argue the matter and requested for some time.

Written submission filed by petitioners with a copy to the Respondents.

List the matter on 29.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.